

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. No.399 of 1999
M.A. No.400 of 1999
(O.A. No.516 of 1997)

Date of order: 2.8.1999

Present: Hon'ble Mr. D. Purakayastha, Judicial Member

BHOLA PROSAD SHAW

VS

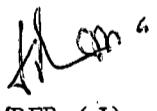
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For the Applicant : Mr. A. Chakraborty, counsellor

For the Respondents : Mrs. B. Ray, counsel

O R D E R

Heard the learned advocates of both the parties. It is found that the learned advocate for the applicant could not attend the court when the case was called for hearing due to traffic jam and the case was dismissed for non-appearance of the applicant. Considering the petition for restoration along with the petition for condonation of delay in filing the restoration petition, the application is allowed after condoning the delay as prayed for and accordingly the original application OA 516/97 is hereby restored to its original file and number after setting aside the order of dismissal dated 7.5.1999. Both the MAs are allowed. OA is fixed for hearing on 6.10.1999.


MEMBER (J)